

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

24.01.2012

OA No. 32/2012

None present for the applicant.

This OA has been preferred by the applicant seeking writ/order directing the respondents to decide his the representation (Annexure A/1).

Since the innocuous relief has been claimed in the OA and in the facts & circumstances of the case, I deem it proper to direct the respondents to decide the representation of the applicant (Annexure A/1) in accordance with the provisions of law and shall communicate the decision so taken to the applicant on his representation. It is expected from the respondents to decide the representation of the applicant within a period of three months from the date of receipt of a copy of this order.

With these observations, the OA is disposed of with no order as to costs.

*K.S. Rathore*  
(Justice K.S. Rathore)  
Member (J)

ahq

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